

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-102**  
IB-657/ND/2021  
New IA/2127/2025

**IN THE MATTER OF:**

Manish Aneja & Ors.

**.....Applicant**

**Vs.**

Revital Reality Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 08.05.2025**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**MS. ANU JAGMOHAN SINGH,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Kaushik Mishra, Adv.

For the Respondent :

**ORDER**

**New IA/2127/2025:-**

This is an application filed under Section 60(5) of IBC, 2016 seeking directions to the Resolution Professional to admit the claim of the Applicant. Heard the submission made by Ld. Counsel on behalf of the Applicant. Issue notice to the Respondent for filing their response and appearance. Notice be issued by all means and proof of service be filed. On the request of Ld. Counsel on behalf of the Applicant, list this application on **15.07.2025**.

**Sd/-**  
**(ANU JAGMOHAN SINGH)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**